

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A No. 41/2024 in Petition No. 245/MP/2021

Subject : Interlocutory Application to bring on record subsequent facts and amend the Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024.

Petitioner : NTPC

Respondents : BSPHCL & 6 ors.

Date of Hearing : **8.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand Ganesan, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Karthikeyan, Advocate, NTPC
Shri R. K Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

The learned counsel for the Petitioner, while pointing out that the order in the present petition was reserved by the Commission on 12.1.2024, has further submitted that due to the revision in the Mining Plan (dated 4.5.2023) of the Dulanga coal mine, certain tariff filling forms of the original petition are required to be replaced with fresh forms, as stated in the IA. He accordingly prayed that the IA may be allowed and the Petitioner may be permitted to amend the Petition.

2. The learned counsel for the Respondent GRIDCO sought for two weeks' time to file their reply to the IA.

3. After hearing the learned counsel for the parties, the Commission directed the Respondents to file their replies by **7.6.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **21.6.2024**. **The Petitioner is further directed to file amended petition along-with annexures for appreciating the need of amendment.** The parties shall complete pleadings in the matter within the due dates mentioned, and no extension of time shall be granted.

4. The matter shall be listed for hearing on **7.7.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

